

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21024/2021

(Arising out of impugned final judgment and order dated 29-09-2021 in SAD No. 511/2019 passed by the High Court Of Judicature At Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No. 62281/2022 - EXEMPTION FROM FILING O.T.

IA No. 167810/2021 - EXEMPTION FROM FILING O.T.

Date : 15-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. V K Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Udayaditya Banerjee, Adv.
Ms. Shreya Bhojnagarwala, Adv.
Ms. Shubhangi Pandey, Adv.

For Respondent(s) Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

M/S. Dharmaprabhas Law Associates, AOR
Mr. Chandrashekhar A Chakalabbi, Adv.
Mr. S K Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Mr. Abhinav Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ms. Sansriti Pathak, learned counsel representing the State of U.P. takes notice in IA No. 62281 of 2022. She will take necessary instructions.

List the matter on 19.01.2024.

(KAPIL TANDON)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR